

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

TP No. 128/397-398/NCLT/AHM/2016 (New)  
CP No. 55/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Avni Dharmesh Patel  
V/s.  
Venus Procon Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	J M SHAH	ADV	Respondents	J M Shah 16/1/18
2.	Alkesh Jalal	PCS.	PETITIONER	Alkesh Jalal

**ORDER**


Learned PCS Mr. Jalal Alkesh present for Petitioner. Learned Advocate Mr. J M Shah present for Respondents.

Respondent counsel represented that due to ill health he could not file detailed reply.

Respondent shall file reply within two weeks serving a copy in advance to other side.

Petitioner shall file rejoinder within one week serving a copy in advance to other side.

List the matter on 05.03.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**